

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application no. 242/2020 (SZ)

State of Kerala & Others : Respondent(s)

Report filed by the Chief Environmental Engineer,
Kerala State Pollution Control Board, Regional Office, Thiruvananthapuram
on behalf of the Kerala State Pollution Control Board,
in Original Application No. 242/2020 (SZ)

Adv. Remasmrithi.V.K

ADDITIONAL STANDING COUNSEL



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Dated this the 20th day of November 2021.

Remasmrithi. V.K., Advocate
Additional Standing Counsel



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Dated this the 20th day of November 2021.

Remasmrithi V.K., Advocate
Additional Standing Counsel



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VERIFICATION

I, Baburajan. P.K., Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Thiruvananthapuram, do hereby verify on this the 20th day of November 2021, that all what is stated above are true and correct to the best of my knowledge, information and belief.



A handwritten signature in blue ink, appearing to be "Babu", written over a horizontal line.

**Baburajan. P.K
Chief Environmental Engineer
KSPCB**

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It is respectfully submitted that the Chief Environmental Engineer, Regional Office , Trivandrum was authorized to represent the 6th respondent , Member Secretary, Kerala State Pollution Control Board in this OA. A copy of the authorization letter is submitted as **Annexure 1**.

1. The report is filed in accordance with the Hon'ble NGT order dated 12.08.2021 wherein the Pollution Control Board was directed to consider whether all siting criteria by the 7th respondent(the industry) have been complied with, before granting the consent to Operate to the unit. The Board was also directed to ascertain the source of water from where the project proponent proposes to procure the required water for that project and whether they have obtained necessary permission from the authorities for that purpose, and if they are drawing water illegally, then the Pollution Control Board has to enquire into that aspect and take appropriate action in accordance with law and to file the action taken report within a period of three months.



2. The Environmental Engineer District Office, Kollam reported that the 7th respondent (industry) had submitted application for Consent to Operate on 22.09.2021 and resubmitted it on 28.10.2021. The industry was inspected from the District office on 22.10.2021 and it was found that the industry had not commenced operation at the time of inspection. One number of VSI-machine of 250 HP was found installed in an enclosed building of 40 cm thick solid wall with roofing and false roofing. The location of the VSI machine was as in the approved site location plan issued along with the Consent to Establish, which was previously verified by the Joint Committee also. As such, there is no violation of distance norms.

3. Regarding the source of water and water consumption it is hereby reported that the consented water consumption is 10 Kilo litres per day. Kallada River is the source of water. Necessary permission from Irrigation Department dated 07.07.2021 for utilizing 25 KLD of river water was submitted by the industry. Water meter was seen provided in the pumping line to measure the consumption of river water. A tank of capacity 5000 litres was provided in the premises for storage of river water. The industry occupier has informed that the sand washing water will be reused water.

4. The conditions of Consent to Establish are complied with and the source of water & water consumption was verified as per the direction of the Hon'ble National Green Tribunal in its judgment dated 12/08/2021. Consent to



Operate was issued on 29/10/2021 with specific conditions on Air Pollution Control Measures, submission of monthly reports and production capacity.

All that stated above are true to the best of my knowledge and belief.

Dated 20th day of November 2021.



Baburajan.P.K
Chief Environmental Engineer
KSPCB

Solemnly affirmed and signed by the deponent who is known to me on this the 20th day of November 2021.

